

RATIFIED MINUTES

DIRECTORATE GENERAL OF FOREIGN TRADE (DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 37/10 SCHEDULED TO BE HELD ON 15.12.2009 BUT ACTUALLY HELD ON 29.12.2009.

The Meeting No. 37/10 of Norms Committee-II was held on 29.12.2009 for the licensing year 2009-2010 under the Chairmanship of Sh. A. KOMU, Addl. Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2004-2009. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Sh. Gajraj Singh, Sr. D.O.	DHI
2.	Sh. S.K. Jain, D.O.	DIPP
3.	Sh. K.K. Funda, Asst. Dir.	DC(MSME)
4.	Sh. A.K. Mishra, Asstt. Director	M/o Steel
5.	Shri Narendra Vashista, FTDO	DGFT

The Committee took up the individual cases of the agenda of this meeting for discussion and the decision taken in respect of each case is as follows:

1	Case No.:1451/26/80-ALC2/2007	Party Name:BHARAT IMPEX	Meet No/Date:37/81-ALC2/2009 15.12.2009	Status:Case Added
	HQ File :01/80/050/00072/AM08/	RLA File :05/24/040/00055/AM08/	Lic.No/Date:0510203203 03.05.2007	Defer Date: 16.02.2010

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 37/81 scheduled to be held on 15.12.2009 but actually held on 29.12.2009. The committee decided to call for the following information as per recommendation of DC(MSME) and DIPP dated and to relist the case on 16.02.2010 :-

1. Separate quantities of C.P. Sanitary & Bathroom Fittings made of Brass, Zinc Alloy & Zinc Ingot.
2. Information in respect of items at S.No.5 & 11 of Standard Deficiency Format separately for C.P. Sanitary & Bathroom Fittings made of Brass, Zinc Alloy & Zinc Ingot.
3. Process of manufacturing along with a process flow chart indicating wastage at various stages.

2	Case No.:1/37/81-ALC2/2009	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMTIED	Meet No/Date:37/81-ALC2/2009 15.12.2009	Status:Case Added
	HQ File :01/81/050/00344/AM10/	RLA File :31/24/040/00167/AM10/	Lic.No/Date:3110040846 27.11.2009	Defer Date: 16.02.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 37/81 scheduled to be held on 15.12.2009 but actually held on 29.12.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 16.02.2010.			

3	Case No.:2/37/81-ALC2/2009	Party Name:HAVELLS INDIA LTD.	Meet No/Date:37/81-ALC2/2009 15.12.2009	Status:Case Added
	HQ File :01/81/050/00345/AM10/	RLA File :05/23/040/00111/AM10/	Lic.No/Date:0510253581 30.11.2009	Defer Date: 16.02.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 37/81 scheduled to be held on 15.12.2009 but actually held on 29.12.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 16.02.2010.			

4	Case No.:3/37/81-ALC2/2009	Party Name:ABB LIMITED	Meet No/Date:37/81-ALC2/2009 15.12.2009	Status: approved
	HQ File :01/81/050/00346/AM10/	RLA File :07/24/040/00319/AM10/	Lic.No/Date:0710068546 30.11.2009	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 37/81 scheduled to be held on 15.12.2009 but actually held on 29.12.2009. The Norms Committee decided to ratify the norms in respect of the subject Advance Authorisation as per GN 4.

R/A may take suitable consequential action accordingly.

5	Case No.:4/37/81-ALC2/2009	Party Name:ABB LIMITED	Meet No/Date:37/81-ALC2/2009 15.12.2009	Status: approved
	HQ File :01/81/050/00347/AM10/	RLA File :07/24/040/00334/AM10/	Lic.No/Date:0710068574 01.12.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 37/81 scheduled to be held on 15.12.2009 but actually held on 29.12.2009. The Norms Committee decided to ratify the norms in respect of the subject Advance Authorisation as per GN 4. R/A may take suitable consequential action accordingly.			

6	Case No.:5/37/81-ALC2/2009	Party Name:ABB LIMITED	Meet No/Date:37/81-ALC2/2009 15.12.2009	Status: approved
	HQ File :01/81/050/00348/AM10/	RLA File :07/24/040/00320/AM10/	Lic.No/Date:0710068577 01.12.2009	:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 37/81 scheduled to be held on 15.12.2009 but actually held on 29.12.2009. The Norms Committee decided to ratify the norms in respect of the subject Advance Authorisation as per GN 4. R/A may take suitable consequential action accordingly.			

7	Case No.:6/37/81-ALC2/2009	Party Name:ABB LIMITED	Meet No/Date:37/81-ALC2/2009 15.12.2009	Status: approved
	HQ File :01/81/050/00349/AM10/	RLA File :07/24/040/00315/AM10/	Lic.No/Date:0710068578 01.12.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 37/81 scheduled to be held on 15.12.2009 but actually held on 29.12.2009. The Norms Committee decided to ratify the norms in respect of the subject Advance Authorisation as per GN 4. R/A may take suitable consequential action accordingly.			

8	Case No.:7/37/81-ALC2/2009	Party Name:ABB LIMITED	Meet No/Date:37/81-ALC2/2009 15.12.2009	Status: approved
	HQ File :01/81/050/00350/AM10/	RLA File :07/24/040/00333/AM10/	Lic.No/Date:0710068581 01.12.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 37/81 scheduled to be held on 15.12.2009 but actually held on 29.12.2009. The Norms Committee decided to ratify the norms in respect of the subject Advance Authorisation as per GN 4. R/A may take suitable consequential action accordingly.			

9	Case No.:8/37/81-ALC2/2009	Party Name:ABB LIMITED	Meet No/Date:37/81-ALC2/2009 15.12.2009	Status: approved
	HQ File :01/81/050/00351/AM10/	RLA File :07/24/040/00340/AM10/	Lic.No/Date:0710068587 01.12.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 37/81 scheduled to be held on 15.12.2009 but actually held on 29.12.2009. The Norms Committee decided to ratify the norms in respect of the subject Advance Authorisation as per GN 4. R/A may take suitable consequential action accordingly.			

10	Case No.:9/37/81-ALC2/2009	Party Name:ABB LIMITED	Meet No/Date:37/81-ALC2/2009 15.12.2009	Status: approved
	HQ File :01/81/050/00352/AM10/	RLA File :07/24/040/00343/AM10/	Lic.No/Date:0710068657 03.12.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 37/81 scheduled to be held on 15.12.2009 but actually held on 29.12.2009. The Norms Committee decided to ratify the norms in respect of the subject Advance Authorisation as per GN 4. R/A may take suitable consequential action accordingly.			

11	Case No.:10/37/81-ALC2/2009	Party Name:M.A.SUBBA RAO.MR (PROP.AMBA INDUSTRIES),	Meet No/Date:37/81-ALC2/2009 15.12.2009	Status:Case Added
	HQ File :01/81/050/00353/AM10/	RLA File :07/24/040/00345/AM10/	Lic.No/Date:0710068683 04.12.2009	Defer Date: 16.02.2010

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 37/81 scheduled to be held on 15.12.2009 but actually held on 29.12.2009. The Committee observed that Hard copy of the application is received from RA and has been referred to DIPP for examination and comments. The case stands deferred and to be relisted on 16.02.2010.

12	Case No.:11/37/81-ALC2/2009	Party Name:MICRON INSTRUMENTS PVT LTD	Meet No/Date:37/81-ALC2/2009 15.12.2009	Status:Case Added
	HQ File :01/81/050/00354/AM10/	RLA File :05/24/040/00394/AM10/	Lic.No/Date:0510253940 04.12.2009	Defer Date: 16.02.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 37/81 scheduled to be held on 15.12.2009 but actually held on 29.12.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 16.02.2010.			

13	Case No.:12/37/81-ALC2/2009	Party Name:KE-TECHNICAL TEXTILES PVT.LTD.	Meet No/Date:37/81-ALC2/2009 15.12.2009	Status:Case Added
	HQ File :01/81/050/00355/AM10/	RLA File :02/24/040/00171/AM10/	Lic.No/Date:0210134925 07.12.2009	Defer Date: 16.02.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 37/81 scheduled to be held on 15.12.2009 but actually held on 29.12.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 16.02.2010.			

14	Case No.:13/37/81-ALC2/2009	Party Name:KE-TECHNICAL TEXTILES PVT.LTD.	Meet No/Date:37/81-ALC2/2009 15.12.2009	Status:Case Added
	HQ File :01/81/050/00356/AM10/	RLA File :02/24/040/00172/AM10/	Lic.No/Date:0210134949 08.12.2009	Defer Date: 16.02.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 37/81 scheduled to be held on 15.12.2009 but actually held on 29.12.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 16.02.2010.			

PART - D-FRESH

Case No. D-18	M/S Steel Wire Manufacturers Association of India Kolkata.
Meeting No.37/81	F.No.01/81/162/589/AM09/DES-II
Dated 15-12-2009	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 37/81 scheduled to be held on 15.12.2009 but actually held on 29.12.2009. NC decided that O/o DGFT may workout the necessary details required by DEPB committee.
